

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/GT/2016

Subject : Determination of generation tariff for 2014-19 tariff period for Bongaigaon Thermal Power Station (3x250 MW) Unit-1 for the period from 21.3.2016 to 31.03.2019.

Date of Hearing : **10.8.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Assam Power Distribution Company Ltd and 6 others

Parties present : Shri Ajay Dua, NTPC
Shri Manoj Sharma, NTPC
Shri K Talukdar, APDCL
Shri H.M.Sharma, APDCL
Shri K. Goswami, APDCL

Record of Proceedings

During the hearing, the representative of the petitioner submitted that in terms of the directions of the Commission vide RoP of the hearing dated 20.5.2016 and 11.7.2016, the petition has been amended vide affidavit dated 8.8.2016, after revision of tariff filing forms for Unit-I along with audited accounts and detailed reasons for time over-run. He also submitted that copies of the same have been served on the respondents.

2. The representative of the respondent, Assam Power Distribution Company Limited prayed for adjournment of the hearing in order to file its reply to the amended petition filed by the petitioner.

3. The Commission accepted the prayer and adjourned the hearing. The Commission also directed the petitioner to file additional information by 29.8.2016 with advance copy to the respondents, on the following:

- (a) Soft copy of the affidavit dated 8.8.2016, tariff forms in MS Excel with proper linkages and formulae.
- (b) Detailed scope of work approved at the time of Investment approval.
- (c) The petitioner in Form 6 and Form 14A has submitted information for all the three units. Form 6 and Form 14 A for Unit-I in respect of Unit-I. Also the basis of allocating loan (Form 6) and quarterly debt and equity statement (Form 14A) to Unit-I in Form 6 and Form 14 A respectively.
- (d) Form-6 with loan as well as equity details for the financial package upto COD.



- (e) Details of LD, if any, recovered from the contractors in different packages
 - (f) Soft copy of FERV calculation (with links). The year-wise statement of FERV up to COD showing therein;
 - a. Total amount of FERV for the period;
 - b. FERV taken to P&L A/c (treated as of revenue nature); and
 - c. Balance FERV capitalized to gross block as on COD
 - (g) Details of initial spares procured as on COD on cash basis.
 - (h) Revenue from sale of infirm power and the quantum of infirm power generated, if any. Confirmation as to whether such revenue has been adjusted in the capital cost of the unit or not.
 - (i) Computation of effective tax rate of 21.3416% considered in the tariff period 2016-19 with supporting documents.
 - (j) Storage capacity of coal yard (in Million Tonnes).
 - (k) Form 10 (financing of additional capitalization).
 - (l) As regards additional capital expenditure on account of liabilities discharged, the details of the nature/works against which the payment has been discharged during the years 2016-17 and 2017-18 along with names of contractor/supplier and the amount of balance payments yet to be made.
4. The respondents shall file their replies by 2.9.2016 with copy to the petitioner who shall file its rejoinder, if any by 5.9.2016.
5. Matter shall be listed for hearing on 6.9.2016. Pleadings in the matter shall be completed by the parties prior to the date of hearing. No adjournment shall be granted for any reason.

By order of the Commission

-Sd/-
B. Sreekumar
Dy. Chief (Law)

